

IN THE HIGH COURT OF JHARKHAND AT RANCHI**W.P.(S) No. 1487 of 2020**

Nishu Kumari

..... Petitioner

Versus

The State of Jharkhand & Ors.

..... Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Amritansh Vats, Advocate

For the Respondent no. 1&2: Mr. Mohan Kumar Dubey, A.C. to A.G.

For the Respondent no. 3 & 4: Mr. Sanjay Piprawall, Advocate

03/Dated: 26/06/2020

Heard, Mr. Amritansh Vats, learned counsel for the petitioner, Mr. Mohan Kumar Dubey, learned counsel for the respondent nos. 1 & 2 and Mr. Sanjay Piprawall, learned counsel for the respondent nos. 3 & 4.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Respondents are directed to file counter-affidavit within a period of three weeks.

Post the matter on 05.08.2020.

(Sanjay Kumar Dwivedi, J.)

Satyarthi/